

FORM NO. 4  
(SEE RULE 12)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

CP 12904 (02. 30.4/02)

Org. App./Misc Petn/Cont. Petn/Rev. Appl.....

In O.A.....

Name of the Applicant(s) ... Sunmilia Khatua.....

Name of the Respondent(s) ... Dilip Senha.....

Advocate for the Applicant ... Mr. P.B. Mazumdar.....

Counsel for the Railway/CGSC.....

ORDER OF THE TRIBUNAL

OFFICE NOTE

DATE

6.5.2004

Pass over.

This application  
was filed by the  
counsel of the  
Applicant for  
non-compliance  
of the judgment  
& order of  
17.7.03 passed  
in OA no. 304/02.

The application  
is in order 1  
placed before the  
Hon'ble Comml  
on 23.8.04.

Heard Mr. P.B. Mazumdar, learned  
counsel for the applicant.

Issue notice to show cause as to  
why contempt proceeding shall not be  
initiated against the alleged contemners.

List on before the next Division  
Bench for orders.

*KV Prahadan*  
Member (A)

Present: Hon'ble Mr. D.C. Verma, Vice-Chairman.

Hon'ble Mr. K.V. Prahadan, Administrative Member.

Notices were issued to the  
Respondents. None appears for the  
applicant. The learned counsel for  
the Respondents prays for 10 days  
time to file reply. Prayer is allowed.  
List on 3.9.04 for orders.

*KV Prahadan*  
Member

*Vice-Chairman*

*10/7/04*  
*SPS/04*  
*DR 5.8.04*  
*—*

23.5.04.

Notice & order  
Sent to D/Section  
for issuing to  
respondent by  
regd. with A/D  
post.

Present: Hon'ble Mr. D. C. Verma, Vice-Chairman.

Hon'ble Mr. K. V. Prahладan, Administrative Member.

Hon'ble Mr. P. B. Mazumdar,  
learned counsel for the applicant  
and Mr. B. C. Pachak, learned Addl.  
C.G.S.C. for the Respondents.

Notices were issued to the  
Respondents. None appears for the  
applicant

Cop/5/04.

(20) 31/5/04

the Notice & order  
return from  
contemnor, at  
file "e".

Cop/5/04.

The above contemnor's  
notice is returned as mark  
Dilip Singh Which was  
issued Registered with A/D  
on 21/5/04 by this Registry.

If approved we may  
Send the above notices  
to The Contemnor Sri  
Dilip Singh, Senior  
DSTE (Signal) R.N.F.  
Railway, Lumding, Assam  
or next division Bench  
when is available.

N.F. Lumding

14/6/04

The cover returned may be kept  
on record. Issue notice to Mr.  
Sri Dilip Singh Senior DSTE  
(Signal), N.F. Railway, Lumding  
Assam.

DR  
Hb/04

SO(C) As per office notes  
On 14/6/04, again issue notice  
to respondent, by regd. with  
A/D post, No=1043. (14/6/04)

25/8/04

3

25/8/04

Received unserved  
from the contemnor  
Sri Dilip Sonka as  
many as NO such Dilip  
Sinha DSTE under  
DRM office. Hence  
return to sender. The  
notices in 'C' file.

WJ  
25/8/04

3.9.2004 Passed over for the day.

KV Prahadan  
Member (A)

bb

6.9.04. Present: Hon'ble Mr.K.V.Prahadan,  
Administrative Member.

List on 13.9.04 for  
orders.

KV Prahadan  
Member

lm

13.9.04 Present : The Hon'ble Mr Justice R.K.Batta  
Vice-Chairman.  
The Hon'ble Sri K.V.Prahadan,  
Administrative Member.

When the matter was called no one  
appeared for the applicant. We may also  
mention that even on 23.8.04 when the  
matter came up, no one had appeared for the  
applicant. Today Mr S.Sarma, learned counsel  
for the respondents is present.

Notice issued to Sri Dilip Sinha  
has been returned unserved. This Tribunal  
vide order dated 14.7.2003 in O.A.304/2002  
had directed the respondents to the effect  
that if the applicant had passed the Trade  
Test, the authority shall take necessary  
steps for giving effect and pass appropriate  
order to that effect as per law. It  
is no doubt true that no time limit has  
been fixed by this Tribunal for passing  
this order but such orders should be  
passed within reasonable time. Be that as  
it may, in our opinion, the application  
can be disposed of by giving direction  
to the respondents to pass appropriate  
orders in terms of order dated 14.7.03

R-

contd..

14.9.04  
Copy of the order  
has been sent to  
the Office for  
issuing the notice  
to the parties  
by post.

13.9.04 referred to above within a period of three months from the date of receipt of this order - copy of which shall be sent to the respondents. The respondents shall ensure that the order of this Tribunal is complied with within the time limit, failing which a strict view in the matter will be taken.

The Contempt Petition is disposed of in the aforesaid terms.

K. P. Subrahmanyam  
Member (A)

R  
Vice-Chairman

Received 10/9  
Alka Das pg  
For: S. Garema  
R. Advocate  
15/9/04